

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1319
(To be answered on the 3rd March 2016)

LAND FOR AIRPORTS

1319. SHRI RAJENDRA AGRAWAL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the number of pending issues related to land for airport projects with the State Governments have come down;
- (b) if so, the details thereof indicating the number of issues resolved/pending as on date, State/UT-wise including Uttar Pradesh;
- (c) the extant policy regarding land allotment to airports; and
- (d) whether the Government proposes to change/amend the current policy and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) & (b): Development / upgradation of airports is a continuous process and the land requirement always increases as and when further expansion of airport projects are taken up. At the same time, it may be difficult for the State Governments to comply with the requirements immediately as it involves environment clearances, relocation of affected families, payment of compensation to the land owners etc. The details relating to issues resolved, pending etc. are being collected and will be laid on the Table of the House.

(c) & (d) : Presently, there is no specific policy for allotment of land to airports. As the land is a State subject, it is for the concerned State Governments to consider the matter appropriately and to make available the required land to the airport operator on mutually agreed terms and conditions.
